

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 2721  
TO BE ANSWERED ON 15.12.2015**

**FAKE WATER COMPANIES**

2721. SHRI AJAY NISHAD:  
(OIH)

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** **मिनिस्टर कलेक्टिवी इन्फुड फॉर जे.के.एच** be pleased to state:

- (a) whether the Government is aware that illegal water bottling units are active in the residential areas of several States;
- (b) if so, the details thereof;
- (c) whether the bottled water supplied by any of these illegal units has been tested;
- (d) if so, the details and the outcome thereof;
- (e) whether the Government proposes to take any action against such illegal units; and
- (f) if so, the details thereof?

**ANSWER**

**मिनिस्टर कलेक्टिवी इन्फुड फॉर जे.के.एच;  
श्री राम विलास पासवान**

**THE MINISTER FOR  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)**

(a) to (f) : Madam, all Food Business Operators engaged in the production of mineral water/ packaged drinking water have to follow the standards of mineral water and packaged drinking water as prescribed under Regulation 2.10.7 and 2.10.8 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011. Licenses and Registrations under Food Safety and Standards Act, 2006 are issued to units engaged in the production of Packaged Drinking Water and Mineral Water as per the provisions and conditions prescribed in Food Safety and Standards Act, 2006, Rules and Regulations made thereunder.

As per Regulation 2.3.14 (17) & 2.3.14 (18) of the Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 “*No person shall manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark*”.

Annexure 2 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, prescribes the necessary documents to be enclosed for new application for license under FSS Act, 2006, which also includes “Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/public health laboratory to confirm the portability indicating the name of authorized representative of lab who collected the sample and date of collecting sample”.

and

“Pesticide residues report of water to be used as ingredient in case of units manufacturing Packaged drinking water, packaged Mineral water and/or carbonated water from a recognized/public health laboratory indicating the name of authorised representative of Lab who collected the sample and date of collecting sample, including source of raw water and treatment plan”.

Condition 12 of the Conditions of license under Annexure-3 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, prescribes to “ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulations as frequently as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited /FSSA notified labs at least once in six months”.

Regular surveillance, monitoring & sampling of food products is undertaken by State/UT Governments under FSS Act, 2006. As per the information available from State/UT Governments, the details of samples of Packaged Drinking Water and mineral water collected, tested, found not conforming and action taken during the year 2014-15 is enclosed at **Annexure.**

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**ANNEXURE****STATEMENT REFERRED IN REPLY TO PARTS (a) to (f) OF LOK SABHA STARRED QUESTION NO.2721 FOR 15.12.2015 REGARDING FAKE WATER COMPANIES.****Annual Public Laboratory Testing Report of Packaged Drinking Water for the year 2014-2015**

Sr. No.	Name of the State/U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found-adulterated and Misbranded	No. of Cases Launched	No. of Convictions/ Penalties		
						Criminal	Civil	Convictions
1.	A & N Islands	1						
2.	Andhra Pradesh	54	54	38	19	20		Rs.1,10,000
3.	Arunachal Pradesh	2	2					
4.	Assam	59	59	10	7	1		
5.	Bihar	19	1					
6.	Chandigarh	2	2	2		2		
7.	Chhattisgarh	15	15	7				
8.	Dadra & N.H.							
9.	Daman & Diu							
10.	Delhi							
11.	Goa	14	9	2				
12.	Gujarat	73	74	15	2	21	1	10/Rs. 52500
13.	Haryana							
14.	Himachal Pradesh	9	17	1	1		1	Rs. 1000
15.	Jammu & Kashmir	16	14	1		1		
16.	Jharkhand	4	3	3	2	3		
17.	Karnataka	44	43	29				
18.	Kerala	17	16	3				
19.	Lakshadweep							
20.	Madhya Pradesh	58	57	13	2	11	4	4
21.	Maharashtra	117	89	29	5	10	2	Rs. 75,000
22.	Manipur							
23.	Meghalaya	1						
24.	Mizoram							
25.	Nagaland	5	5					
26.	Orissa	92	92	15				
27.	Puducherry	18	18	1				
28.	Punjab	102	101	22	12			
29.	Rajasthan							
30.	Sikkim							
31.	Tamil Nadu	58	57	34	4	7	8	Rs. 79,500
32.	Tripura	6						
33.	Uttar Pradesh							
34.	Uttarakhand							
35.	West Bengal	20	6	1				
	<b>Total</b>	<b>806</b>	<b>734</b>	<b>226</b>	<b>54</b>	<b>76</b>	<b>16</b>	<b>14/ Rs. 3, 18, 000</b>

Source- States/UTs

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